Maintenance of Provident Fund Accounts by Public Sector Financial Institution

1138. SHRI ASHIS SEN: Will the Minister of FINANCE be pleased to state:

(a) whether 28 Public Setcor Banks, Reserve Bank of India, Life Insurance Corporation of India, Industrial Development Bank of India, National Bank of Agricultural Reconstruction and Development, General Insurance Corporation of India and Unit Trust of India maintain Provident Fund Accounts of their respective employees and officers; and

(b) if so, what are the total outstanding balances (inclusive of interest) in each of these institutions separately classified into Employers' contribution and Employees contribution?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) The information is being collected **and** will be laid on the Table of the House.

Demand to constitute National Commission for Women

1139. SHRI R. T. GOPALAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that various women's organisations have demanded that the work pertaining to the constitution of a national commission for women should not be left to Government alone;

(b) if so, whether Government propose to make a panel for the purpose; and

(c) if so, what are the details thereof?

THE MTNISTER OF STATE IN THE MINISTRY OF HUMAN RE-RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (MS. MAMATA BANERJEE): (a) Yes, Sir.

(b) and (c) Under the National Commission for Women Act, 1990, there is no provision to make a panel for the work of constituting the National Commission for Women. The powers to constitute the National Commission for Women are vested with the Central Government under Clause 3(1) of the Act. As such the Government does not propose to make a panel for the purpose.

पुस्तकों के निर्यात श्रौर श्रायात संबंधी नीति

1140. **श्री शंकर दयाल सिंह :** क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पुस्तकों के निर्यात श्रौर श्रायात संबंधी नीति में कोई उल्लेखनीय परिवर्तन किया गया है ;

(ख) क्या यह सच है कि इस नीति की घोषणा के पश्चात् विदेशों से पुस्तकों का श्रायात कठिन हो गया है ; श्रौर

(ग) क्या इस संबंध में भारतीय पुस्तक विक्रेता संघों ने कोई ज्ञापन दिया है ; यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

वाणिज्य मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार) (श्री पी० चिदम्बरम्) : (क) से (ग) भारत में फेडरेशन श्राफ पब्लिशर्स एण्ड बुकसेलर्स से एक श्रभिवेदन प्राप्त हुश्रा था जिसमें श्रो जी एल के श्रंतर्गत श्रायातित पुस्तकों के पुर्ननिर्यात की श्रनुमति देने की नीति को कायम रखने श्रौर पुस्तकों तथा पत्रिकाश्रों श्रादि के लिए श्रायात प्रति-पूर्ति दरों में वृद्धि करने का सुझाव दिया गया था । इस संबंध में सार्वजनिक सूचना सं० 39–ई टी सी (पी०एन) 90 दिनांक 8–8–90, 51–श्राई टी सी (पी एन)/90–93 दिनांक 7–8 90 तथा